

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

117. I.A. 5202/2023

In

C.P.(IB)-965(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.04.2024**

NAME OF THE PARTIES: Karmaveer Bhaurao Patil Multi-State CoOp Credit
Society Limited

V/s.

Shri Shivsagar Sugar And Agro Products Limited.

Appearance

For Applicant/RP : Adv. Rushikesh Dusane i/b Adv. Ajinkya Kurdukar

For Respondent : CS Nithish Bangera for R-1 to R-6 in IA 5202/2023

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 5202/2023

None appeared for R7 to R12. Ld. Despite direction vide order dated 13.03.2024 to the Respondent Nos. 1 to 6 to file reply within three weeks reply has not been filed. Mr. Nithish Bangera appearing for the applicant submitted that R2 to R6 are the independent directors and may be permitted to file joint reply. Reply, if any, be filed within one week in accordance with Law subject to cost of **Rs. 10,000/-** for each reply payable to the Consolidated Fund of India

through Bharat Kosh. Proof of payment of cost be annexed to the reply. List this matter on **27.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)